

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
09-07-2024 AT 10:30 AM**

**CP(IB) No. 199/7/HDB/2019
AND
IA (IBC) 1246/2024 in CP(IB) No. 199/7/HDB/2019
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

IDBI Bank Ltd

...Financial Creditor

AND

Aster Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 1246/2024

Learned Counsel Ms Akansha Nehra, for applicant present through Video Conference.

Proof of service filed, however learned counsel submits that there was a delay in sending the notices and immediately taken notices to the respondent if ordered. Considering the submissions, fresh notice is ordered with a direction that notice to the respondent by registered/speed post and also by way of e-mail shall be taken within three days from today, in default opportunity stands forfeited. Call on 29.07.2024, meanwhile counter if any by respondent.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)